

FIR No. 467/20
State Vs. Sameer
U/s 25/54/59 Arms Act
PS: Maya Puri
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. D. Kumar, Ld. Counsel for the applicant/accused Sameer.

Arguments heard on the bail application moved on behalf of the applicant/accused Sameer. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and the accused is not previously involved in any other criminal case, no useful purpose will be served by keeping the applicant/accused in JCkeeping in view the covid 19 pandemic. Accordingly, the applicant/accused Sameer is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendant concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Sameer upon acceptance of personal bond. The applicant/accused be released from the custody if he is not required in any other criminal case.

Copy of this order be supplied to Ld. counsel for the applicant accused Sameer through Whatsapp.

PANKAJ
ARORA
Digitally signed
by PANKAJ
ARORA
Date: 2020.09.04
14:51:22 (Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

FIR No. 225/12
State Vs. Ajit Singh Chadda
PS: Nihal Vihar
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State.

Sh. Ashish Batra, Ld. Counsel for the applicant.

Some time sought by the IO/SI Amit Nara to comply with previous order dated 29.08.2020. Issue fresh court notice to the IO for NDOH.

Put up for further proceedings on 08.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

FIR No. 81/10
State Vs. Satender @ Shyama
PS: Nihal Vihar
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. Remand Advocate be deputed as Ld LAC to assist the accused.

Accused is stated to be in JC who was arrested vide kalandra u/s 41.1(C) and produced on the previous date.

Some time sought by the IO to file the supplementary charge sheet u/s 174 A IPC.

At request of IO, put up for further proceedings on 14.09.2020.

Copy of this order be sent to Ld. Secretary, DLSA, West, THC, Delhi.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.65761/2016
FIR No.190/11
PS: NihalVihar
State Vs.Uday
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Bobby in person with Sh. Mohd. Ilyas, Ld. Counsel.

Issue court notice to the complainant to explore the possibility of compromise for NDOH. Issue court notice to remaining accused persons, their sureties for NDOH

Put up for further proceedings on 18.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

CC No.1480/2017
PS:Mayapuri
Nirmala Lamba Vs. SurinderBhashin
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Deepak Rohilla, Ld. Counsel for the complainant.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 03.11.2020.



**(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020**

ID No.2065/2018
FIR No.10/2018
PS:NihalVihar
State Vs.Deepak @ Deepu
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 04.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.3366/2018
FIR No.040/2018
PS:NihalVihar
State Vs.Afsar @ Asraf
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.7581/2018
FIR No.650/2014
PS:NihalVihar
State Vs.Ankush Kapoor
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 03.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.8910/2018
FIR No.142/2016
PS:Mayapuri
State Vs.Sanjay
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 04.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.10007/2018
FIR No.491/2016
PS:NihalVihar
State Vs.Jitender Kumar
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Rejender Singh, Ld. Counsel for both the accused persons.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 16.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.4449/2019
FIR No.45/2019
PS:NihalVihar
State Vs.Untrace
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

Ct. No.6639/2019
PS:NihalVihar
July Vs. Pramod
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 04.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.9107/2019
FIR No.194/2018
PS:Mayapuri
State Vs.SanjeevJoly Etc.
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 04.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

Ct. No.262/2020
Firoj Khan @ ArunVs. GauravVashishst
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Issue court notice to the SHO concerned to file the ATR on
NDOH.

Put up for appearance of the complainant and further
proceedings on 22.10.2020



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

Ct. No.452/2020
PS: Nihal Vihar
Saroj Bansal Vs. Amit Kumar Etc.
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Vaibhav Bansal, Ld. Counsel for the complainant.

ATR filed by the IO on court's Email ID.

Let the copy of ATR be supplied to Ld. Counsel for the
complainant through Whatsapp.

Put up for arguments on the application U/s 156(3) of
Cr.P.C. on 07.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.1755/2020
FIR No.208/2019
PS:Mayapuri
State Vs.Inderjit Kaur Etc.
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.1896/2020
FIR No.218/2019
PS:Mayapuri
State Vs.Mohd.Fayaz
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.2468/2020
FIR No.00031/2020
PS:NihalVihar
State Vs.Naresh @ Nitesh
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).


I take the cognizance of offence.

Issue summons to the accused as well as to his surety through the IO for NDOH.

Issue court notice to the complainant to explore the possibility of compromise through the IO concerned for NDOH.

IO concerned shall remain present in the event of non-execution of process for NDOH.

Put up for appearance of the accused and further proceedings on 16.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.65975/2016
FIR No.446/2015
PS:Mayapuri
State Vs.Ankit
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Arun is already absconder.

None for the remaining accused persons

Issue court notice to the remaining accused persons as well as their Ld. Counsel and to their respective sureties for NDOH.

Put up for appearance of the accused persons and further proceedings on 22.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.5251/2017
FIR No.66/2011
PS:NihalVihar
State Vs.Dinesh Singh
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Harpreet, Ld. Counsel for the accused through VC.

Adjournment sought as Ld. Counsel for the accused is not
prepared with file today.

At request, put up for consideration on charge on
26.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.1340/2018
FIR No.71/2011
PS:NihalVihar
State Vs.Ashok Kumar
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Nitya Sharma, Ld. Counsel for the accused through VC.
Adjournment sought as Ld. Counsel for the accused is not prepared with file today.

At request, put up for consideration on charge on 26.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.2473/2018
FIR No.24686/2017
PS:NihalVihar
State Vs.KrishnaJadon
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. K.K. Singh, Ld. LAC for the accused Mohit Dubey.

None for the remaining accused persons.

Issue court notice to the remaining accused persons as well as to their respective sureties for NDOH.

Issue court notice to the complainant Sh. Lakhvinder to explore the possibility of compromise for NDOH.

Put up for recording of settlement, if any, on 16.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.4851/2019
FIR No.506/2017
PS:NihalVihar
State Vs.Krishan Pal
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his Ld.
Counsel for NDOH.

Put up for appearance of the accused and further
proceedings on 26.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.75359/2016
FIR No.209/2016
PS:Mayapuri
State Vs.Sanjit Prasad
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.55/2016
FIR No.10/2015
PS:Mayapuri
State Vs.Sunshil Mandhyan
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

Ct. No.3591/2017
PS:Mayapuri
Bal Krishan Kumar Gupta Vs. Meena Mer
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. A. D. Malik, Ld. Counsel for the complainant present
through VC.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 20.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

Ct. No.3075/2018
PS: Nihal Vihar
Raj Bahadur Rai Vs. Aradhana
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.4175/2018
FIR No.6/2018
PS: Nihal Vihar
State Vs.Deepak @ Bhupender Giri
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.4830/2018
FIR No.193/2017
PS:Mayapuri
State Vs.Shubham Singh @ Golu Singh
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.9115/2018
FIR No.97/2017
PS:Nihal Vihar
State Vs.Kailash
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

Ct. No.14199/2018
PS:Mayapuri
Arvind Kumar Vs. Manoj Kumar & Anr.
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 04.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.9730/2018
FIR No.150/2018
PS:Mayapuri
State Vs.Vicky Sharma
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

Ct. No.2005/2019
PS: Nihal Vihar
Deepak Kanojia Vs. Sharukh Salmani
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.7167/2019
FIR No.591/2018
PS: Nihal Vihar
State Vs Ajay Kumar
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


Sh. Sandeep Nehra, Id. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 04.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.2469/2020
FIR No.631/2018
PS:NihalVihar
State Vs.Sanjay Etc.
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I take the cognizance of offence.

Issue summons to the accused as well as to his surety through the IO concerned for NDOH.

IO shall remain present in the event of non-execution of process for NDOH.

Put up for appearance of the accused and further proceedings on 04.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.2467/2020
FIR No.540/2018
PS:NihalVihar
State Vs. Mukesh Kumar Etc.
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the IO concerned for NDOH.

Put up for further proceedings on 23.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.76180/2016
FIR No.276/2016
PS:Mayapuri
State Vs.Gurmeet Singh
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Gurmeet Singh & Ganesh in person present
physically in court.

Warrant of attachment against the surety Ms. Paramjeet
Kaur received back executed.

One demand draft of Rs. 50,000/- is placed on record by Ct.
Rajesh.

Issue court notice to the process server for NDOH.RPWs
be also summoned for NDOH.

Put up for PE and recording of statement of process server
on 04.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

ID No.2705/2020
FIR No.154/2020
PS:NihalVihar
State Vs.Karam Singh @ Santi
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of letter no.
249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Manish Kumar in person through VC.

Accused produced from JC through VC..

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to Assistant Ahlmad Ravi on his mobile phone through Whatsapp by 12.30 p.m.

PANKA Digitally signed
by PANKAJ
ARORA
Date: **MM-03(West)/THC/Delhi**
2020.09.04
14:31:55 +05'30' **(PankajArora)**
04.09.2020

At 1.30. p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put consideration before Lok Adalat which is scheduled to be held in the month of September.

The case property be released to the rightful owner. Copy of this order be supplied to the complainant through Whatsapp.

PANKA Digitally signed
by PANKAJ
ARORA
Date: **MM-03(West)/THC/Delhi**
2020.09.04
14:32:28
+05'30' **(PankajArora)**
04.09.2020

ID No.817/2020
FIR No.19901/2019
PS:NihalVihar
State Vs.Saurabh @ Siromani Kumar
04.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of letter no.
249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Dharmender in person through VC.

None for the accused person(s).

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to Assistant Ahlmad Ravi on his mobile phone through Whatsapp by 12.30 p.m.

PANKAJ Digitally signed
by PANKAJ
ARORA MM-03(West)/THC/Delhi
J Date: **04.09.2020**
2020.09.04
ARORA 14:32:54 +05'30'

At 1.30 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put consideration before Lok Adalat which is scheduled to be held in the month of September.

PANKAJ Digitally signed
by PANKAJ
ARORA (PankajArora)
J Date: **MM-03(West)/THC/Delhi**
2020.09.04 **04.09.2020**
ARORA 14:33:21
+05'30'

ID No.7755/2019
FIR No.41355/2018
PS:NihalVihar
State Vs.RohitYadav Etc.
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant Sh. Ram Nath in person (Physically present in the court today).

None for the accused person(s).

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been recorded to this effect. The reader of the court is asked to send a scanned copy thereof to undersigned through Whatsapp by 12.30 p.m.

**PANKAJ
ARORA**

Digitally signed
by PANKAJ
ARORA
Date:
2020.09.04
14:33:54 +05'30'

**(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020**

At 1.30 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant.. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put consideration before Lok Adalat which is scheduled to be held in the month of September.

**PANKAJ
ARORA**

Digitally signed
by PANKAJ
ARORA
Date: 2020.09.04
14:34:13 +05'30'

**(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020**

ID No.1178/2019
FIR No.30332/2017
PS:NihalVihar
State Vs.Raja
04.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant Sh. Gopal Goyal in person (Physically present in the court today).

Accused Raja with Ld. Counsel through VC.

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been recorded to this effect. The reader of the court is asked to send a scanned copy thereof to undersigned through Whatsapp by 12.30 p.m.

PANKA Digitally signed
by PANKAJ
ARORA
Date:
2020.09.04
14:34:57 +05'30'

(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020

At 1.30 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant.. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put consideration before Lok Adalat which is scheduled to be held in the month of September.

PANKA Digitally signed
by PANKAJ
ARORA
Date:
2020.09.04
14:35:25
+05'30'

(PankajArora)
MM-03(West)/THC/Delhi
04.09.2020